

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP 25957/2013 passed by the High Court Of Judicature At
Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for intervention and permission to raise addl.
grounds and file addl. document and prayer for interim relief)

Date : 03/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. Hemant Manjani, Adv.
For Ms. Binu Tamta, Adv.

For Intervention

Mr. Sanjeev Agarwal, Adv.
Mr. Ekansh Agarwal, Adv.

For Respondent(s)

Mr. Vibhu Tiwari, Adv.
For Mr. Ravi Prakash Mehrotra, Adv.Mr. Amit Kumar, Adv.
Ms. Pyoli, Adv.UPON hearing counsel the Court made the following
O R D E R

Counter Affidavit be filed within two weeks.

Rejoinder Affidavit, if any, be filed within four weeks

thereafter.

List on 05.09.2014.

Signature Not Verified

Digitally signed by

Ad-interim relief, granted on 11.04.2014, shall continue

till then.

Jayant Kumar Arora

Date: 2014.07.05

10:56:00 IST

Reason:

(Jayant Kumar Arora)
Sr. P.A.(Sneh Bala Mehra)
Assistant Registrar